

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the Working of the Oil India Limited, Dibrugarh, for the year 1994-95.
  - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in the Library See No. LT 224/96]

12.03½ hrs.

#### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1996, agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996, which was passed by the Lok Sabha at its sitting held on the 26th July, 1996."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on 30th July, 1996, agreed without any amendment to the Prevention of illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996, which was passed by the Lok Sabha at its sitting held on the 26th July, 1996."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) No.2 Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 26th July, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House

has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 26th July, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

[Translation]

(Interruptions)

MR. DEPUTY SPEAKER : You please sit down.

(Interruptions)

MR. DEPUTY SPEAKER : I have a list of 35 names, I will try to call them one by one.

SHRIMATI SUBHAWATI DEVI (Banshgaon) : Mr. Deputy Speaker, Sir, my husband was killed, along with fourteen others, during elections while he was in a crowd of ten thousand. Fifty others were also wounded. On 27th when I went to my house some miscreants entered into my house. When out block Pramukh informed the Police Station, he was also killed. One of his Companion and one party worker were also killed by the miscreants. No one listens to our complaints. Even D.I.G. and I.G. do not listen to us. My life as also the lives our children is under constant threat ... (Interruptions)

DR. MURLI MANOHAR JOSHI (Allahabad) : Mr. Deputy Speaker Sir, It is a serious matter. There is threat to her life. We must get full details of the cases. No one know who the killers are and in which district they are operating? ... (Interruptions)

SHRI. RAMSAGAR (Barabanki) : Deputy Speaker, Sir. The law and order situation in Uttar Pradesh has been deteriorating. Smt. Subhawati Devi has informed that her husband, who had been thrice elected as M.L.A. from that constituency and has also been a block Pramukh, was killed when he was addressing a meeting in which ten thousand persons were present. Fourteen other were also killed and hundreds were wounded. Only two persons were apprehended in connection with that incident and no one has been convicted till today

MR. DEPUTY SPEAKER : When did it happen?

SHRI RAM SAGAR : When the Hon. Member won the election and went to see the D.I.G. and asked as to why the assailants have not been apprehended to that day and that she felt a threat to the lives of her family members, the officer replied that there can be a threat

to her life also...*(Interruptions)* I may submit that some persons entered into her house with an intention to eliminate her family. As soon as Hon. Member come to know of it she sent a person named Arjun Nishad, who is a Block Pramukh also, to inform the police. No sooner did he go out of the house, and he has hardly give 50 steps away where he was sprayed with bullets in which 2 persons were killed and Arjun Nishad was wounded. Since then he is laying in the hospital.

My submission is that even after the killing of her family members and some other persons, the concerned I.G. and D.I.G. have not been able to apprehend the Culprits. It is a very serious matter. What can be more humiliating for a Member of Paliament them this. I urge upon the Govt. to make an announcement in the House that the culprits shall be apprehended without any further delay. Govt should also announce that the concerned I.G. and D.I.G. would be transferred immediately. Since that case involves on M.P. the investigation should be handed over to C.B.I. Specially in view of the fact that a number of persons have been killed, others are being made targets and the family of the Member is threatened.

The Prime Minister and Shri Jenaji are present in the House. We met the Home Minister and the Governor in this conection. The incident of 27th could have been arrested had the concerned officials been tranferred and a prompt action been taken by the Administration. The Governor has not taken any action in this care. No action has so far been taken on the directions issued by the Centre. Therefore, all the members of the Socialist Party have decided to raise this issue in the House. We urge upon the Prime Minister and the Government to enlighten us as to what they propose to do in this matter...*(Interruptions)*

MR. DEPUTY SPEAKER : All right. You have made your point.

SHRI RAMSAGAR : Govt. should state clearly ...*(Interruptions)*. Sir, through you we went the Govt. to clarify its position as to what action they propose to take in Gorakhpur incident.

MR. DEPUTY SPEAKER : Please do not report what has already been said. Have you something new to say?

SHRI BRIJ BHUSAN TIWARI (Dumariaganj) : Mr. Deputy Speaker...*(Interruptions)*\*

SHRI RAMSAGAR : ...*(Interruptions)*\*

MR. DEPUTY SPEAKER : On the one hand you are demanding an inquiring into it...

*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : This will not go on record.

\* Not recorded.

12.09 hrs.

*(At this stage, Shrimati Subhawati Devi came and set in the floor near the Table)*

*[Translation]*

MR. DEPUTY SPEAKER : I will the allow you to sit on the floor of the House. The matter is being discussed.

SHRI SATYA DEO SINGH (Balrampur) : House is being put to reason...*(Interruptions)*

MR. DEPUTY SPEAKER : Please sit down. You should listen to others also. Shri Jena, would you like to say some thing about this metter.

*(Interruptions)*

*[English]*

12.10 hrs.

*(At this stage Shrimati Subhawati Devi went back to her seat)*

*[Translation]*

SHRI MUKHTAR ANIS (Sitapur) : Mr. Deputy Speaker, Sir, this is a very serious matter. Indeed a number of gangs of gundas have been operating in Gorakhpur for the last 25-30 year. The whole district has continuously witnessing the incidents of dacoities and murders for he last 30 years...*(Interruptions)*

The President of Students Union, Shri Revindra Singh was also shot at there...*(Interruptions)*

MR. DEPUTY SPEAKER : Have you got something to all in the matter under discussion?

SHRI MUKHTAR ANIS : Sir, her husband and fourteen others were killed just before the elections. Thereafter Hon. Member informed that she apprehended threat to her life and she should be given protection. She has a young son and he was also shot at. Protection is not being provided to her family members.

MR. DEPUTY SPEAKER : It has already been mentioned. What new information you want to add.

*(Interruptions)*

SHRI MUKHTAR ANIS : I demand that this case should be inquired into seriously and Prime Minister should give an assurance...*(Interruptions)* Action should be taken in this case...*(Interruptions)*

SHRI SATYA DEV SINGH : Mr. Deputy Speaker ...*(Interruptions)*

*[English]*

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) Sir, when the life of a Member of Parliament is allowed to be under threat than this issue taken precedence over everything else. The Hon. Minister of Home should come and make a statement on this.

MR. DEPUTY SPEAKER : I am going to ask the Hon. Minister to say something on this

*(Interruptions)*

*[Translation]*

MR. DEPUTY SPEAKER : He is also referring to the same incident. It is a serious matter. I will have to hear all the Hon. Members.

SHRI SATYA DEO SINGH : Mr. Deputy Speaker, Sir, the incident which took place in Gorakhpur ...*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : You already have your say. Please be seated.

*...(Interruptions)*

MR. DEPUTY SPEAKER : Please sit down.

*[Translation]*

You have already spoken. It is a serious matter I therefore, want to continue with the discussion on the issue. I will then ask the Govt. as to what action they have taken in this regard?

SHRI SATYA DEO SINGH : Centre is directly responsible, for the incidents taking place in Uttar Pradesh. I wish to bring it to your notice that killing of any individual should be condemned. She is an Hon. Member of the House. She should be provided adequate security by the Govt. I would welcome such an assurance from this Govt. Govt is responsible for the security of every Member. Now this responsibility falls directly on the Centre. I want to state certain facts. Who are the persons responsible for the incidents taking place in Uttar Pradesh? Who are supporting them, who are giving them political protection..*(Interruptions)*

SHRI RAM SAGAR : These may be your persons.

SHRI SATYA DEO SINGH : The way Mafia gangs have grown stronger and people are being killed ...*(Interruptions)* It has a criminal history. Hundreds of innocent people were killed. They have exploited these people...*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Please sit down. Please listen to him.

*[Translation]*

SHRI SATYA DEO SINGH : We are stating the facts ...*(Interruptions)*

SHRIMATI MEIRA KUMAR (Karol Bagh - Delhi) : It should be announced that she would be given full protection. It is a matter of shame for the House and the whole country...*(Interruptions)*

*[English]*

SHRI SONTOSH MOHAN DEV (Silchar) : Sir, a statement from the hon. Minister of Home is not sufficient. What has been seen on the ground is that, for some reason or the other, the IAS and the IPS officers do not want to listen to the Members of Parliament irrespective of party affiliations. I feel, there is a very bad erosion in their discharging the responsibilities. This is an incident where the husband of the hon. Member of Parliament had been killed.

She is a candidate. I request that the Hon. Speaker should call the DIG, SP and DC before the House Committee and they should say what is happening and why it has happened. Sometimes because of the political interference, we cannot take any decision. Let us also hear the Administration about it. Only statement will not do.

*[Translation]*

MR. DEPUTY SPEAKER : Shri Jena, would you like to say something.

*[English]*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) Govt. will make a Statement on this issue.

*[Translation]*

MR. DEPUTY SPEAKER : When will the Statement be made.

*[English]*

SHRI SRIKANTA JENA : Today or Tomorrow.

*[Translation]*

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnea) : Mr. Deputy Speaker, Sir...

MR. DEPUTY SPEAKER : The matter is over now. Do not raise the issue again. I will give you opportunity afterwards.

*[English]*

SHRI JASWANT SINGH (Chittorgarh) : Mr. Deputy Speaker, Sir, a concern was voiced just now about the safety and security of a sitting Member of Parliament, a concern that has been shared by every section of the House. On earlier occasion, we did mention similar things. If the Members of Parliament continue to receive this kind of threats, then it becomes an issue that certainly the House must be seized of.

I go from the questions of Members of Parliament to a much larger question that arises because of recent statements made by two very responsible, two very senior Members of the Union Cabinet. One of them, the hon. Defence Minister is reported to have said in a language that cannot be described as temperate and